

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2019.

NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Heerika Shukla, CS
Ms. Vishakha Gupta, Advocate for the Applicant in CA 573/2019
Mr. Rishi Sood, Advocate for R-1
Mr. Vaibhav Jain and Ms. Lavanya Kaushik, Advocates for the Respondent

ORDER

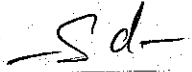
Ld. Counsel appearing for the Respondent no. 1 submits that he shall be filing his reply to the application under section 66 of the Code. Reply of Respondent no. 2 is stated to have been filed but the same is not before this Bench. The grievance of the RP is that the books of accounts along with the supporting vouchers have not been supplied to her and have been dumped without proper handing over or receiving. Both sides are directed to sit and inventories the documents provided.

The Ex-Director shall be responsible for handing over the documents sought by RP. If the same are not in possession, cogent explanation be given.

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CA 573/2019 has been filed by way of objection stating that their claim has been summarily rejected by the RP. The RP submits that since the resolution plan has been received, inclusion of the claim of the objector would minimize the disbursement of others in the same category. We do not find any substance in rejecting the claim on this ground. The resolution plan, if received shall not be affected as the distribution of the amount shall only spread over claimants pertaining to the same category.

To come up on 1st July, 2019.


(Ina Malhotra)
Member (J)